

**COURT-I**

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Dated: 10<sup>th</sup> November, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**In the matter of:**

**Appeal No. 27 of 2014 &**  
**I.A. No. 286 of 2014**

**Indraprastha Power Generation Ltd. ....Appellant(s)**  
**Versus**  
**Delhi Electricity Regulatory Commission & Ors. ...Respondent(s)**

**Appeal No. 28 of 2014 &**  
**I.A. No. 287 of 2014**

**Pragati Power Corporation Ltd. ....Appellant(s)**  
**Versus**  
**Delhi Electricity Regulatory Commission & Ors. ...Respondent(s)**

**Appeal No. 32 of 2014 &**  
**I.A. No. 288 of 2014**

**Delhi Transco Ltd. ... Appellant(s)**  
**Versus**  
**D.E.R.C. & Ors. ....Respondent(s)**

Counsel for the Appellant (s) : Mr. Anand K. Ganesan  
Ms. Mandakini Ghosh

Counsel for the Respondent(s) : Mr. C.S.Vaidyanathan,  
Sr. Adv.  
Mr. Vishal Anand  
Mr. Anupam Varma  
MR. Rahu Kinra for BRPL &  
BYPL  
Mr. Manu Seshadri for R.1

**ORDER**

Mr. C.S. Vaidyanathan, the learned Senior Counsel submits that the Application seeking for modification comes before the Hon'ble Supreme Court on 17.11.2014.

Post the matter for reporting the status on **01.12.2014.**

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

*Ts/js*